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incidents at Srinagar and therefore the question of conducting any investigation does not arise.

12 hrs.

RE ADJOURNMENT MOTIONS

SOME HON MEMBERS rose-

MR. SPEAKER: Untill I say something, it is not to be put on record.

श्री मनोराम बागडी (हिसार) : ग्रध्यक्ष महोदय, मैं ग्रापको चैम्बर में भी मिला था. सती प्रथा के बारे में, वह दोवारा चाल कसे हो, उस सती प्रथा को दोबारा किस तरीके से शक्ति मिले. उमका कोई जलस यहां निकलने वाला था । उसके बारे में प्रधान मंत्री जी से घर मंत्री जी से ग्रीर ग्राप से लोग मिल थे ग्राँर उनको विश्वास मिला था कि ऐसे बेहदा जुलूस की इजाजत नहीं दी जायेगी, नर-बलि के पक्ष में, सती के पक्ष में, छग्राछत को बढावा देने के पक्ष में, फिरकापरस्ती को बढावा देने के पक्ष में... (व्यवधान)... ग्रध्यक्ष महोदय, ऐसे बात नहीं चलने वाली है। यह कोई मामुली बात तो नहीं है । इसी से तो देश बनता ग्रौर बिगडता है ग्रौर लोक सभा में ऐसी बातें था कर के, फिर ऐसी गन्दी प्रयाएं चलें, प्रधान मंत्री जी के विश्वास दिलाने के बाद, मैंने कभी महिला प्रधान मंत्री नहीं कहा, ग्रब मैं पहली दफा कहता हूं कि महिला प्रधान मंत्री के विश्वास दिलाने के वाद, जो महिलाओं ने संसार में प्रगति की उसको किस तरीके से दिल्ली के बाजारों में पीछे ले जाया गया... (व्यवधान)... ब्रध्यक्ष महोदय, एक सेकेंड, कोई पहाड़ तो नहीं टूट रहा है, क्या हो रहा है ? मेरी बात नहीं ग्राएगी तो इस लोक सभा में श्राएगा क्या ?

म्राच्यक्ष महोदय : मा गई ।

भी मनोराम थ।गड़ी : कहां ग्रा गई ? ग्राप तो रोक रहे हैं।

ग्राध्यक्ष महोदय : मैं रोक नहीं रहा हूं।

श्री मनीराम बागड़ी : श्रध्यक्ष महोदय, मैं चाहूंगा कि प्रधान मंत्री जी इस कामरोको प्रस्ताव को मंजूर कर लें श्रौर इस पर बहस चले ताकि देश की न।रियों को, संसार की नारियों को पता लगे....

(Interruptions) **

MR. SPEAKER: Nothing will go on record.

श्रीमती प्रमिला दंखवते (बम्बई उत्तर-मध्य) : अध्यक्ष जी, पिछले हफ्ते में जो सवाल उठाया था उसके बारे में सोमवार की मुबह मैं आपके कमरे में आपसे मिली थी और आपसे कहा था कि यह जुलूस जो निकल रहा है सती के लिए उसके बारे में आपको कुछ कार्यवाही करनी चाहिए । आपने मेरे सामने होम मिनिस्टर को फोन किया...

MR SPEAKER: I have got this adjournment motion.

श्रीमती प्रमित्सा वंडवते : ग्रीर होम मिनिस्टर ने श्रापसे कहा कि हम सोच रहे हैं ।

SHRI NIREN GHOSH: (Dum-Dum): I have also given notice.

श्रीम् तो प्रीमता दंडवते : इसके बाद प्रधान मंत्री जी के साथ ...

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^{**}Not recorded.

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श्राध्यक्ष महोत्वय: ग्राप बैठिये । मेरे पास श्री जयपाल सिंह, श्री राम बिलास. श्री हरिकेण वहादूर धौर मनीराम जी का भी नोटिस ग्राया था ग्रार मैंने भी बात की थी।

SHRI NIREN GHOSH: I have also given notice.

MR. SPEAKER: I am also much worried. I think the Prime Ministr is also seized of the situation and she knows that it is not a medieval age. We are not going into that barbaric age. I think, the Home Minister will make a statement this question . (Interruptions)

MR. SPEAKER: When I am on my legs, you should not. When I am on my legs, you are not supposed to be.

(Interruptions) **

MR. SPEAKER: Nothing will go on record

We will not allow this nation lapse into revivalism, I think Government is going to take some steps so that such things....

(Interruptions)

MR. SPEAKER: I take notice of it. The Home Minister is here and Prime Minister too. They will make a statement.

(Interruptions)

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): There should be no two opinions on this matter. Sati is not only a medieval custom but today it is banned and is against law. Naturally, we cannot possibly encourage the bringing back of this barbarous custom. It is not only against women, but it is against society and we condemn it with all the force at our command as we condemn equally the threatening actual killing of young women on the question of dowry. Today, there is, unfortunately. a sort of revivalist movement and this must be met with united effort by, I hope, all sides of the House

SHRI R. K. MHALGI (Thane): Why is there no implementation of law?

(Interruptions)

SHRIMATI INDIRA GANDHI: The law is implemented. But sometimes it happens.... My own belief is where such Sati cases take place, it is not voluntary and probably the poor woman is pushed on the pyre. This is my personal opinion....

(Interruptions)

SHRIMATI IND:RA GANDHI: Action is taken when it happens.

SHRI NIREN GHOSH: Most of the incidents have happened recently. Thousands....

(Interruptions)

MR. SPEAKER: They have to proceed against them.

INDIRA SHRIMATI That happened some time ago. I do not remember the exact date now.

With regard to the procession I do not know the details. I do know that first the permission was given and then it was withdrawn.

I am not aware of the details. If I say something now and if that does not give the correct picture, it would not be proper.

(Interruptions)

SHRIMATI INDIRA GANDHI: May I add a point. I believe there is a proposal to build a temple for Sati. I hope, we shall have the support of all sides of the House in trying to prevent this.

(Interruptions)

^{**}Not recorded.

MR. SPEAKER: Shri Mani Ram, I have allowed Shri Jethmalani. You cannot speak.

SHIV RAM JETHMALANI (Bombay—North West): I sought your leave to move motion for adjournment. I understand just now that you have been pleased to refuse your consent to that. I bow to your decision. I am not one of those who make hulla gulla against your decision.

MR. SPEAKER: Very kind of you.

SHRI RAM JETHMALANI: May I request you to at least....

MR. SPEAKER: I have in my mind some sort of a discussion? I will look into it.

SHR: RAM JETHMALANI: At least, you do us one favour. I want this matter to be brought to the attention of the Home Minister and the Prime Minister here. At least, you do us the honour of reading out the adjournment motion so that the attention of the Government and the people is drawn to it.

MR. SPEAKER: This is about the students' trouble. I have brought it to their notice.

SHRI RAM JETHMALANI: It is a question of 600 Assam students who have been arrested.

MR SPEAKER: I will talk to them. I will convey all the sentiments. I have a Calling Attention Notice and an adjournment motion. I am also seized of the matter. I want some sort of a discussion because much depends upon the future generation. I also know what sort of violence goes on. I am very much seized of the situation. We must try to forge a coordinated effort so that some productive, constructive and resultoriented thing comes out of the youth power, not this violence, destruction, and also if there is any grievance, we must coordinate and try to sort it out peacefully.

SHRI RAM JETHMALANI: Is violence one-sided?

MR. SPEAKER: Whichever side, it is bad. I do not admire any such thing. We will do something.

भी रसीद मसूद (सहारनपुर) : अध्यक्ष जी, आपने देखा होमा भीर मख-वारों में देख रहे हैं एक तो सैन्ट्रल गर्वन-मैट का जो हमारा आडिनैन्स डिपो हैं, उसमें एक आदमी को

[شری رشید مسجود: ادهیکه چی آپ نے دیکھا هوگ اور اخباروں میں دیکھ رہے هیں - ایک تو سلگر گورنملٹ کا جو همارا آرڈیلیفس ڈیو میں ایک آدمی کو یہیں - اس میں ایک آدمی کو]

MR SPEAKER: Not the question to be raised in the House; overruled.

SHRIMAT; GEETA MUKHERJEE (Pauskura): The Government Counsel does not appear for the writ petitions filed by the blinded men. I have given an adjournment motion on that. It is a very serious matter....

MR. SPEAKER: Overruled, I have not allowed.

श्री रामावतार शस्त्री: मुझे सूचित किया गया है कि राजस्थान की वैर काल्स्टीचें येंसी में जो गडवड हई है ...

MR. SPEAKER: Overruled. I have got full facts. There is no basis. These will be conveyed to you. You come and see me. I am not to divulge it here.

SHRI HARIKESH BAHADUR (Gorakhpur): We have given an adjournment motion. You have told us that you have asked the Home Minister for the facts....

MR. SPEAKER: Overruled.

श्री द्राजेश क्रुमार सिंह (फिरोज़ाबाइ) गुजरात के भ्रन्दर नवगांव बांन्ध बनाते हुए तीन मजदूर ...

MR. SPEAKER: Not here; over-ruled.

SHRI SATYASADHAN CHAKRA-BORTY (Caucutta South): Recently, there is trouble in certain universities. One or two universities have been closed down. There is trouble in Aligarh also. The students are on the move. I want the Government to make a statement on that.

MR. SPEAKER: No Calling Attention to be discussed here; not allowed. Nothing is to be recorded without my permission.

(Interruptions) *

SHRI HARIKESH BAHADUR: You told the House on that day that you had referred the matter to the Minister of Home Affairs....

MR. SPEAKER: You come to me and I will satisfy you.

SHRI NIREN GHOSH: About RAW, the employees have been arrested and suspended on a large scale. The administration has been paralysed....

MR. SPEAKER: It is not a question at all.

श्री धनिकलाल मंडल (झंझाऽपुर) हम ने काल एटेन्सन मोशन दिया है . . .

MR. SPEAKER: No Call-Attention to be discussed here; come to me. Now, papers to be laid on the Table.

12.05 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT AND PETROLEUM ACT, REVIEW AND ANNUAL REPORT ON ANDREW YULE & Co., LTD., CALCUTTA, AND NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI P. A. SANGMA): On behalf of Shri Charanjit Chanana, I beg to lay on the Table:—

- (1) A copy of Notification No. S.O. 862(E) (Hindi and English versions) published in Gazette of India dated the 27th October, 1980 containing Order regarding levy of Cess on manufacture of pulp, paper, paper board and newsprint, issued under, section 9 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-1486/80]
- (2) A copy of the Petroleum (Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 834 in Gazette of India dated the 9th August, 1980, under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT-1487/80.]
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979.
 - (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December, 1979 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-1488/80]
- (4) A copy of the Household Electrical Appliances (Quality Control) Amendment Order, 1980 (Hindi and English versions) published in Notification No. S.O. 897(E) in Gazette of India dated the 17th November, 1980, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1489/80.]

REPORT OF COMMISSION OF INQUIRY 72.
DETENTION OF DTC BUSES BY STUDENTS

^{*}Not recorded.